

## BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

BOMBAY BENCH, BOMBAY.Original Application No. 882/94.

S.G.More.

... Applicant.

v/s.

Union of India &amp; Ors.

... Respondents.

Coram: Hon'ble Shri Justice M.S.Deshpande, Vice-Chairman,  
Hon'ble Shri R.Rangarajan, Member(A).Appearances:Applicant by Shri S.P.Kulkarni.  
Respondents by Shri S.S.Karkera.Oral Judgment:-

[Per Shri M.S.Deshpande, Vice-Chairman] Dt. 2.9.1994.

Heard Shri S.P.Kulkarni, counsel for the applicant  
and Shri S.S.Karkera, counsel for the Respondents.Shri Kulkarni for the applicant states that his main  
grievances does not survive because the letter dt. 8.7.1994  
in respect of the applicant has been cancelled and he is  
being continued in service. Shri Karkera for the  
Respondents states that in the light of the communication  
dt. 15.3.1994 (page 228) recovery will not be made until  
the decision is taken within two months.2. In view of the above statement nothing survives  
in the present application. It is dismissed as not  
pressed.

(R. RANGARAJAN)  
MEMBER(A)(M. S. DESHPANDE)  
VICE-CHAIRMAN

B.